

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 400 of 1997.

Wednesday this the 19th day of March, 1997.

CORAM:

HON'BLE MR. K. RAMAMOORTHY, ADMINISTRATIVE MEMBER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. T.C. Madhavan, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, External (West), Kottayam.
2. K. Gopalakrishnan Nair, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, Kottayam.
3. P.K. Reghunathan Nair, Cable Splicer, Telecom, E 10 B Exchange, Changanacherry.
4. A. M. Madhavan, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, Cable Construction, Kottayam.
5. P.K. Muraleedharan Nair, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, Cable Construction, Kottayam.
6. P.M. Mathew, Cable Splicer, Telecom, Officer of the Sub Divisional Engineer, Phones, External West, Kottayam.
7. T.G. Sasi, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, External Central, Madappally Building, Kottayam.
8. P.K. Janardhanan, Cable Splicer, Telecom Sub Division, Kanjirappally.
9. P.M. Aliyarukutty, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, Mundakayam.
10. V.N. Thampy, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, Gaddhi Nagar, Kottayam.

11. M.N. Asokan, Cable Splicer, Telecom, Office of the Sub Divisional Engineer, External North, Kottayam.
12. P. Gopalam, Cable Splicer, Telecom, Office of the Sub Divisional Engineer Phones, Gandhi Nagar, Kottayam.
13. V.D. Narayanan Achari, Cable Splicer, Telecom, Telecom Exchange, Ponnunnam.
14. E.P. Narayanan Nair, Cable Splicer, Telecom.
15. K.R. Sukumaran, Cable Splicer, Telecom. .. Applicants

(By Advocate Shri G. Sasidharan Chempazhanthiyil)

Vs.

1. Chief General Manager, Telecom, Kerala Circle, Trivandrum.
2. Director, General, Telecom Department, New Delhi.
3. Union of India represented by Secretary, Ministry of Communications, New Delhi. .. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 19th March 1997, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicants are Cable Splicers in the scale of pay of Rs.975-1520/- According to the Recruitment Rules of the year 1991 for recruitment to the post of Telecommunication Phone Mechanic, the feeder category for filling up of the vacancy by transfer/promotion, did not include the Cable Splicers for the scale of pay of Phone Mechanic and Cable Splicers are identical. Their grievance

presently is that by the amended Recruitment Rules notified with effect from 11.4.96, the category of Cable Splicers also have been brought under the feeder category along with Group 'D' employees/Casual Mazdoors/ Casual Labourers etc. who have attained temporary status. This, according to applicants, has lowered their position and they are being deprived of opportunity for their promotions. They have therefore, filed this application for quashing the Recruitment Rules at A-4 and also for a declaration that they are eligible to be granted higher post of Telecom Technical Assistants etc.

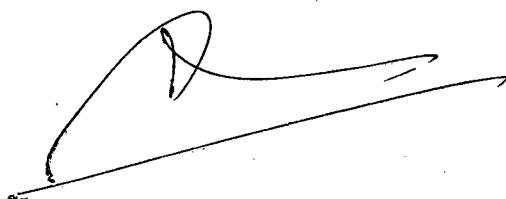
2. Learned counsel for applicants submitted that it is suffice that a direction is given to the second respondent to dispose of the representations made by the applicants within a reasonable period. Learned counsel for respondents has no objection for the same.

3. Accordingly, the second respondent is directed to dispose of A-5 representation made by the first applicant and the other representations submitted by the remaining applicants within a period of two months from today. The applicants may seek permission of second respondent for personal hearing which the second respondent will consider.

4. Standing counsel submits that he will forward a copy of the application and a copy of this order to the 2nd respondent for compliance.

5. Original Application is disposed of as above.  
No costs.

Dated, the 19th March 1997,



A.M. SIVADAS  
JUDICIAL MEMBER



K. RAMAMOORTHY  
ADMINISTRATIVE MEMBER

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LIST OF ANNEXURES

1. Annexure A4: True copy of the Phone Mechanic Recruitment (Amendment) Rules 1996 dated 11.4.1996 issued by 3rd respondent.
2. Annexure A5: True copy of the representation dated 12.2.1997 submitted by the 1st applicant to the 2nd respondent.

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